

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 25/10 held on 22.09.2009.

The Meeting No. 25/10 of Norms Committee-II was held on 22.09.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Sh. Gajraj Singh, Sr. D.O.	DHI
4.	Shri A. K. Mishra, Asst IA	M/o Steel
5.	Shri K. K. Funda, Asst. Director	DC(SSI)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:10/13/81-ALC2/2008	Party Name:INTEGRATED CLEAN ROOM TECHNOLOGIES LTD.,	Meet No/Date:25/81-ALC2/2009 22.09.2009	Status:Case Added
	HQ File :01/81/050/00163/AM09/	RLA File :09/24/040/00072/AM09/	Lic.No/Date:0910034355 19.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.11.2009: - 1. Information in respect of items at S.Nos.4 & 5 of Standard Deficiency Format. 2. Use of item of import in the export product with calculations /basis for its quantity.			

2	Case No.: 32/18/80-ALC2/2008	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:25/81-ALC2/2009 22.09.2009	Status: Case Added
	HQ File :01/80/050/00701/AM09/	RLA File :03/95/040/00293/AM09/	Lic.No/Date:0310478002 09.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The committee observed that the case is under examination of DC(SSI). The case stands deferred and to be relisted on 27.10.2009.			

3	Case No.: 3/25/85-ALC3/2008	Party Name:CORAMANDEL ELECTRONICS	Meet No/Date:25/81-ALC2/2009 22.09.2009	Status: Case Added
	HQ File :01/85/050/00180/AM09/	RLA File :04/24/040/00167/AM09/	Lic.No/Date:0410099138 13.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be relisted on 10.11.2009.			

4	Case No.: 1/18/81-ALC2/2009	Party Name:SUPER PACK INDUSTRIES,	Meet No/Date:25/81-ALC2/2009 22.09.2009	Status: Case Added
	HQ File :01/81/050/00127/AM10/	RLA File :07/24/040/00162/AM10/	Lic.No/Date:0710066091 22.07.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.11.2009.			

5	Case No.: 3/18/81-ALC2/2009	Party Name:H Q LAMPS MANUFACTURING CO..	Meet No/Date:25/81-ALC2/2009 22.09.2009	Status: Case Added
	HQ File :01/81/050/00129/AM10/	RLA File :05/24/040/00241/AM10/	Lic.No/Date:0510246416 22.07.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The firm has informed that they have surrendered the licence and the committee decided to confirm it from RA.			

6	Case No.: 4/18/81-ALC2/2009	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:25/81-ALC2/2009 22.09.2009	Status: Case Added
	HQ File :01/81/050/00130/AM10/	RLA File :13/24/040/00011/AM10/	Lic.No/Date:1310029473 22.07.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Taking clue from SION C-1579, quantities of import items at SI Nos. 1 & 2 may be allowed as applied for i.e. 56650 Kgs and 46350 Kgs respectively inclusive of 3 % wastage.

R/A may take suitable consequential action accordingly.

7	Case No.:2/18/81-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:25/81-ALC2/2009 22.09.2009	Status:Case Added
	HQ File :01/81/050/00128/AM10/	RLA File :07/24/040/00098/AM10/	Lic.No/Date:0710066106 23.07.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be relisted on 27.10.2009.			

8	Case No.:5/18/81-ALC2/2009	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:25/81-ALC2/2009 22.09.2009	Status:Case Added
	HQ File :01/81/050/00131/AM10/	RLA File :05/24/040/00225/AM10/	Lic.No/Date:0510246597 24.07.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Words “ WT 8.74 MM , 3 Layer Polyethylene coating of 2 MM thickness having coating weight of 2.75 Kgs. $\pm$ 5% per sq. meters” may be suffixed with the description of export product at Sl. No. 1.
2. Words “ WT 10.31 MM , 3 Layer Polyethylene coating of 2 MM thickness having coating weight of 2.75 Kgs. $\pm$ 5% per sq. meters” may be suffixed with the description of export product at Sl. No. 2
3. Words “ WT 11 MM , 3 Layer Polyethylene coating of 2 MM thickness having coating weight of 2.75 Kgs. $\pm$ 5% per sq. meters” may be suffixed with the description of export product at Sl. No. 3
4. Words “ WT 11.13 MM , 3 Layer Polyethylene coating of 2 MM thickness having coating weight of 2.75 Kgs. $\pm$ 5% per sq. meters” may be suffixed with the description of export product at Sl. No. 4.
5. Words “ WT 11.13 MM , 3 Layer Polyethylene coating of 2 MM thickness having coating weight of 2.75 Kgs. $\pm$ 5% per sq. meters” may be suffixed with the description of export product at Sl. No. 5.

Quantities of import items may be allowed as under:

- a) Description of import item at S.No.1 may be modified as “Relevant Non Alloy Steel Billets” and its quantity may be allowed as 24.13 MT inclusive of a wastage of 20% after taking clue from SION at Sl. No. C-797.
- b) Quantities of import items at Sl.Nos. 2, 3 & 4 may be allowed as applied for i.e. 32 Kgs, 70 Kgs & 682 Kgs respectively after taking clue from SION at Sl.No. C- 1289.

R/A may take suitable consequential action accordingly.

9	Case No.:1/25/81-ALC2/2009	Party Name:KALAGENSET PVT. LTD.,	Meet No/Date:25/81-ALC2/2009 22.09.2009	Status:Case Added
	HQ File :01/81/050/00164/AM10/	RLA File :31/24/040/00101/AM10/	Lic.No/Date:3110039788 01.09.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.11.2009.			

10	Case No.:2/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:25/81-ALC2/2009 22.09.2009	Status:Case Added
	HQ File :01/81/050/00165/AM10/	RLA File :05/23/040/00030/AM10/	Lic.No/Date:0510248715 01.09.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 27.10.2009.			

11	Case No.:3/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:25/81-ALC2/2009 22.09.2009	Status:Case Added
	HQ File :01/81/050/00166/AM10/	RLA File :05/23/040/00001/AM10/	Lic.No/Date:0510248736 02.09.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 27.10.2009.			

12	Case No.:4/25/81-ALC2/2009	Party Name:INDIA METAL & ENGINEERING SERVICES,	Meet No/Date:25/81-ALC2/2009 22.09.2009	Status:Case Added
	HQ File :01/81/050/00167/AM10/	RLA File :07/24/040/00195/AM10/	Lic.No/Date:0710066830 04.09.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.11.2009.			

13	Case No.:6/25/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:25/81-ALC2/2009 22.09.2009	Status:Case Added
	HQ File :01/81/050/00169/AM10/	RLA File :07/24/040/00182/AM10/	Lic.No/Date:0710066851 07.09.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time".

R/A may take suitable consequential action accordingly.

14	Case No.:5/25/81-ALC2/2009	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:25/81-ALC2/2009 22.09.2009	Status:Case Added
	HQ File :01/81/050/00168/AM10/	RLA File :05/23/040/00026/AM10/	Lic.No/Date:0510248913 08.09.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. As per the information furnished by RA, the committee observed that the AA is issued on repeat basis. Hence, decided to close the case on the part of NC.			

15	Case No.:10/25/81-ALC2/2009	Party Name:SHAKTI INSULATED WIRES PVT. LTD.,	Meet No/Date:25/81-ALC2/2009 22.09.2009	Status:Case Added
	HQ File :01/81/050/00173/AM10/	RLA File :03/95/040/00235/AM10/	Lic.No/Date:0310537328 11.09.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.11.2009.			

16	Case No.:11/25/81-ALC2/2009	Party Name:RPG CABLES LIMITED,	Meet No/Date:25/81-ALC2/2009 22.09.2009	Status:Case Added
	HQ File :01/81/050/00174/AM10/	RLA File :03/95/040/00098/AM10/	Lic.No/Date:0310537338 11.09.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.11.2009.			

17	Case No.:12/25/81-ALC2/2009	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:25/81-ALC2/2009 22.09.2009	Status:Case Added
	HQ File :01/81/050/00175/AM10/	RLA File :05/23/040/00036/AM10/	Lic.No/Date:0510249179 11.09.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.11.2009.			

18	Case No.:13/25/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:25/81-ALC2/2009 22.09.2009	Status:Case Added
	HQ File :01/81/050/00176/AM10/	RLA File :03/95/040/00184/AM10/	Lic.No/Date:0310537350 11.09.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.11.2009.			

19	Case No.:7/25/81-ALC2/2009	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:25/81-ALC2/2009 22.09.2009	Status:Case Added
	HQ File :01/81/050/00170/AM10/	RLA File :05/23/040/00033/AM10/	Lic.No/Date:0510249103 11.09.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. As per the information furnished by RA, the committee observed that the AA is issued on repeat basis. Hence, decided to close the case on the part of NC.			

20	Case No.:8/25/81-ALC2/2009	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:25/81-ALC2/2009 22.09.2009	Status:Case Added
	HQ File :01/81/050/00171/AM10/	RLA File :04/24/040/00134/AM10/	Lic.No/Date:0410107736 11.09.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.11.2009.			

21	Case No.:9/25/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:25/81-ALC2/2009 22.09.2009	Status:Case Added
	HQ File :01/81/050/00172/AM10/	RLA File :03/95/040/00100/AM10/	Lic.No/Date:0310537317 11.09.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.11.2009.			

PART AR-FRESH

Case No. AR-26	M/S Suzlon Generators Ltd.Pune
Meeting No.25/81	F.No.01/81/162/642/AM08/DES-II
Dated 22-09-2009	Advance License No.3110030422 dt.20-08-2008
	RLA F.No.31/24/040/166/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 27.10.2009.

Case No. AR-27	M/S Suzlon Generators Ltd.Pune
Meeting No.25/81	F.No.01/81/50/299/AM09/DES-II
Dated 22-09-2009	Advance License No.3110034522 dt.23-07-2008
	RLA F.No.31/24/040/112/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 27.10.2009.

Case No. AR-28	M/S Suzlon Generators Ltd.Pune
Meeting No.25/81	F.No.01/81/50/183/AM09/DES-II
Dated 22-09-2009	Advance License No.3110033765 dt.15-05-2008
	RLA F.No.31/24/040/041/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 27.10.2009.

Case No. AR-29	M/S Suzlon Generators Ltd.Pune
Meeting No.25/81	F.No.01/81/50/150/AM08/DES-II
Dated 22-09-2009	Advance License No.3110029592 dt.20-06-2007
	RLA F.No.31/24/040/086/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 27.10.2009.

Case No. AR-30	M/S Suzlon Generators Ltd.Pune
Meeting No.25/81	F.No.01/81/50/167/AM09/DES-II
Dated 22-09-2009	Advance License No.3110034113 dt.20-06-2008
	RLA F.No.31/24/040/078/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 27.10.2009.

Case No. AR-31	M/S Suzlon Generators Ltd.Pune
Meeting No.25/81	F.No.01/81/50/121/AM09/DES-II
Dated 22-09-2009	Advance License No.3110032606 dt.17-02-2008
	RLA F.No.31/24/040/354/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 27.10.2009.

Case No. AR-32	M/S Suzlon Generators Ltd.Pune
Meeting No.25/81	F.No.01/81/50/171/AM09/DES-II
Dated 22-09-2009	Advance License No.3110034123 dt.23-06-2008
	RLA F.No.31/24/040/076/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 27.10.2009.

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Case No. AR-33	M/S Suzlon Generators Ltd.Pune
Meeting No.25/81	F.No.01/81/50/172/AM09/DES-II
Dated 22-09-2009	Advance License No.3110034124 dt.23-06-2008
	RLA F.No.31/24/040/077/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 27.10.2009.

Case No. AR-34	M/S Suzlon Generators Ltd.Pune
Meeting No.25/81	F.No.01/81/50/210/AM08/DES-II
Dated 22-09-2009	Advance License No.3110029962 dt.24-07-2007
	RLA F.No.31/24/040/177/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 27.10.2009.

Case No. AR-35	M/S Suzlon Generators Ltd.Pune
Meeting No.25/81	F.No.01/81/50/140/AM08/DES-II
Dated 22-09-2009	Advance License No.3110029541 dt.14-06-2007
	RLA F.No.31/24/040/080/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 27.10.2009.

Case No. AR-36	M/S Suzlon Generators Ltd.Pune
Meeting No.25/81	F.No.01/81/50/263/AM08/DES-II
Dated 22-09-2009	Advance License No.3110030411 dt.20-08-2007
	RLA F.No.31/24/040/167/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 27.10.2009.

Case No. AR- 37	M/S High Energy Batteries (India) Ltd.

Meeting No.25/81	F.No.01/81/50/00246/AM09/DES-II
Dated 22-09-2009	Advance License No.0410096445 dt.12-06-2008
	RLA F.No.04/24/40/34/AM09

Decision : The case regarding modification of ad-hoc norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to maintain its earlier decision.

R/A may take suitable consequential action accordingly.

Case No. AR-38	M/S High Energy Batteries (India) Ltd.
Meeting No.25/81	F.No.01/81/50/00247/AM09/DES-II
Dated 22-09-2009	Advance License No.0410096465 dt.13-06-2008
	RLA F.No.04/24/40/402/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Unit of Measurement (UOM) of import item at S.No. 2 i.e. "Cellophane" may be corrected to Sq. meters and quantity of this item may accordingly be allowed as 3642 Sq. mtrs. inclusive of 5% wastage.

R/A may take suitable consequential action accordingly.

Case No. AR-39	M/S Sunland Metal Recycling Industries, Mumbai
Meeting No.25/81	F.No.01/81/50/1013/AM07/DES-II
Dated 22-09-2009	Advance License No.0310422813 dt.12-03-2007
	RLA F.No.03/95/040/1408/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. As per request of the firm and based on the recommendations of the representative of DC(SSl) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms as per decision taken by the NC meeting No. 03/08 dated 17.04.2007 as details given below:-

Export product Copper alloy Ingots CDA 844

Import Input

1. Re melted Copper ingots/Billets may be allowed 1.01 Kg/Kg contents in export product with 1% wastage in quantity 16968 Kg.
2. Tin Ingots in quantity 612 Kg may be allowed 1.02 Kg/Kg contents in export product with 2% wastage.

3. Lead Ingots in quantity 1020 Kg may be allowed 1.02 Kg/Kg contents in export product with 2% wastage.
4. Zinc Ingots in quantity 1632 Kg may be allowed 1.02 Kg/Kg contents in export product with 2% wastage.

RA may take suitable consequential action accordingly.

Case No. AR-40	M/S Sunland Metal Recycling Industries, Mumbai
Meeting No.25/81	F.No.01/81/162/927/AM07/DES-II
Dated 22-09-2009	Advance License No.0310418759 dt.07-02-2007
	RLA F.No.03/95/040/1137/AM07

Decision : The case regarding modification of ad-hoc norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. As per request of the firm and based on the recommendations of the representative of DC(SSl) present in the meeting, the Norms Committee, after deliberating upon the case, decided to remove the word "of relevant grade" from NC decision dated 27.02.2007.

RA may take suitable consequential action accordingly.

Case No. AR-41	M/S Sunland Metal Recycling Industries, Mumbai
Meeting No.25/81	F.No.01/81/162/872/AM07/DES-II
Dated 22-09-2009	Advance License No.0310418755 dt.07-02-2007
	RLA F.No.03/95/040/1136/AM07

Decision : The case regarding modification of ad-hoc norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. As per request of the firm and based on the recommendations of the representative of DC(SSl) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms as per decision taken by the NC meeting No. 03/08 dated 17.04.2007 as details given below:-

Export product Copper alloy Ingots CDA 844

Import Input

1. Re melted Copper ingots/Billets may be allowed 1.01 Kg/Kg contents in export product with 1% wastage in quantity 16968 Kg.
2. Tin Ingots in quantity 612 Kg may be allowed 1.02 Kg/Kg contents in export product with 2% wastage.
3. Lead Ingots in quantity 1020 Kg may be allowed 1.02 Kg/Kg contents in export product with 2% wastage.
4. Zinc Ingots in quantity 1632 Kg may be allowed 1.02 Kg/Kg contents in export product with 2% wastage.

RA may take suitable consequential action accordingly.

Case No. AR-42	M/S Electromag Devices Pvt.Ltd.
Meeting No.25/81	F.No.01/81/50/38/AM09/DES-II
Dated 22-09-2009	Advance License No.0310434113 dt.27-06-2007
	RLA F.No.03/94/40/316/AM08

Decision : The case regarding modification of ad-hoc norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. As per the request of the firm, the norms committee decided to grant Personal Hearing to the firm on 10.11.2009 at 3.00 pm. The firm may be informed accordingly. The case stands deferred and to be relisted on 10.11.2009.

Case No. AR-43	M/S Dolphin Die Cast Pvt.Ltd.
Meeting No.25/81	F.No.01/81/50/00541/AM09/DES-II
Dated 22-09-2009	Advance License No.0710061201 dt.20-11-2008
	RLA F.No.07/24/40/440/AM09

Decision : The case regarding enhancement of quantity of import in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to maintain its earlier decision.

R/A may take suitable consequential action accordingly.

Case No. AR-44	M/S HBL Systems Ltd.
Meeting No.25/81	F.No.01/81/50/00312/AM09/DES-II
Dated 22-09-2009	Advance License No.0710034907 dt.04-08-2008
	RLA F.No.09/24/40/610/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to clarify to the firm that the Norms Committee has specified the description, quantity of export product alongwith its net export weight as under:-

Description	Quantity	Net export weight
Nickel Cadmium Batteries (Sintered Plastic Bonded) 56 KRH 180 P	40 Nos.	18280 Kgs

PART C-FRESH

Case No. C-14	M/S Inox India Ltd. Vadodara forwarded by EEPC, Kolkata
Meeting No.25/81	F.No.01/81/162/348/AM10/DES-II
Dated 22-09-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 25/81 held on 22.09.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 27.10.2009.
